



2026:AHC:174947

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7913 of 2026

Shayam Ji Kulshreshtha @ Shayam Ji

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Satya Prakash Chaturvedi
Counsel for Opposite Party(s) : Akarsh Dwivedi, G.A., Varchasva
Dwivedi

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Sri Satya Prakash Chaturvedi, the Learned counsel for the informant, Sri Varchasva Dwivedi, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No. 163 of 2026, under Sections 319(2), 318(4), 338, 340(2), 352, 351(2) BNS, Police Station- Kotwali Orai, District Jalaun, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above mentioned case.
3. Supplementary affidavit filed today is taken on the record.
4. Learned counsel for the applicant contends that the applicant has no role to play in the occurrence. The applicant has been implicated solely due to the fact that he is the father of the co-accused Anurag Kulshreshtha *alias* Annu and Anshul Kulshreshtha. The learned counsel has further submitted that the money that has been transferred allegedly through RTGS for obtaining an employment in the Education Department has been transferred in the account of the wife of the applicant and there is no direct evidence of any money being transferred to the applicant. The allegations of giving Rs. 12 lakhs in cash are absolutely false. The learned counsel has further contended that no employment in the Education Department can be obtained on payment of money. The First Information Report has been lodged on false allegation.

5. The Learned counsel for the informant has opposed the prayer for bail and has contended that not only the informant but some other persons, namely Mohit Soni, Avneesh, Tilak Singh, Gyanendra Sahu, Abhilasha and Soumya, were taken under the pretext of getting them employment. The said money has been misappropriated. The applicant is the primary accused. There are statements of witnesses which indicate that it was the applicant who runs a medical shop along with his sons outside the medical college at Orai and they may not be considered for grant of anticipatory bail.

6. Learned AGA has adopted the submissions made by the Learned counsel for the informant. He has further submitted that although the applicant has no criminal antecedents, however, there is direct evidence of witnesses against the applicant. The applicant and the other accused have cheated innocent persons under the pretext of having relations with the Education Ministry and getting them jobs in the Education Department.

7. I have considered the submissions made by the Learned counsel for the parties.

8. A Division Bench of this Court in Criminal Misc. Writ Petition No.4985 of 2026, observed as follows:

"Money taken from members of the public for offering employment under the Government by unauthorized men, has become a menace. No doubt, it is equally a menace that the public too, are ready to shell out money, virtually becoming parties, to the offence themselves."

9. *Prima facie*, from the material available on the record, there appears to be direct allegations against the applicant. A huge sum of money has been transferred in the account of the wife of the applicant, who has not been arrayed as an accused. No explanation is forthcoming with respect to the transactions made in the account of the wife of the applicant. The only argument that is being raised is that the son of the applicant may be complicit in the crime and the applicant had no knowledge of the transactions being made. The applicant claims to be a Tube-Well Operator who has retired on 31.07.2026.

10. The fact that the allegations against the applicant appear in the FIR and the transaction made in the wife's account of the applicant do not indicate to the Court that there may be false implication of the applicant. The investigation is still in progress and, in the opinion of the Court, no interference is warranted at this stage in exercise of powers under Section 482 BNSS.

11. The application stands *rejected*.

12. In case the applicant appears before the concerned Court within four weeks from today and apply for regular bail, his application for bail may be considered and disposed of expeditiously without being influenced by any observations made by this Court in this order for a period of four weeks from today. Taking note of the fact that the applicant is an old man, aged about 60 years, no coercive action shall be taken against the applicant for a period of four weeks from today.

(Rajiv Lochan Shukla,J.)

August 19, 2026

Prashant D.